

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

O.A.53/97.Dt. of Decision : 17-09-98.

1. Y. Madhusudhan Rao
2. P. Srinivas
3. P. Suvarchala Sasikiran
4. G. Md. Iqbal
5. Sk. Ghous Ahamed

..Applicants.

Vs

1. The Union of India, rep. by the Secretary, to the Govt. of India, Dept. of Telecommunication, New Delhi.
2. The Chief General Manager, Telecommunication, AP Circle, Hyderabad.
3. The General Manager, Telecom District, Hyderabad.

..Respondents.

Counsel for the applicants : Mr. K. Venkateswara Rao

Counsel for the respondents : Mr. V. Rajeswara Rao, Addl. CGSC.

CCRAM:-

THE HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

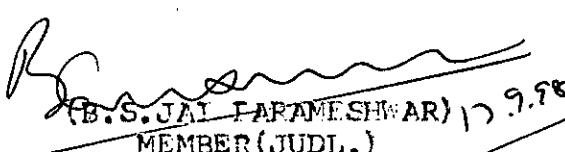
THE HON'BLE SHRI B. S. JAI PARAMESHWAR : MEMBER (JUDL.)

ORDER

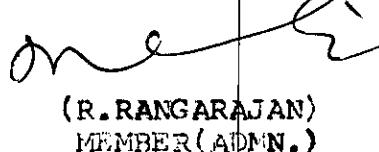
ORAL ORDER (PER HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.))

Heard Mr. K. Venkateswara Rao, learned counsel for the applicants and Mr. V. Rajeswara Rao, learned counsel for the respondents.

2. There are 5 applicants in this OA. They are ^{employed as} Technicians with three years Diploma or Degree from 1-1-86. They are now working as TTAs. They pray for the scale of pay of Rs. 1400-2300/- w.e.f., 1-1-1986.
3. The OA is covered by the judgement of this Tribunal in OA. 699/96 and OA. 50/97 disposed of to-day. The same observation holds good in this OA also.
4. The OA is disposed of. No costs.



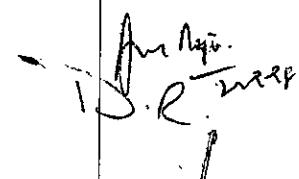
(B. S. JAI PARAMESHWAR) 17.9.98
MEMBER (JUDL.)



(R. RANGARAJAN)
MEMBER (ADMN.)

Dated : The 17th Sept. 1998.
(Dictated in the Open Court)

spr



J. R. Mehta
Am. Regd.

Copy to :-

1. The Secretary to the Govt. of India, Dept. of Telecommunications, New Delhi.
2. The Chief General Manager, Telecommunications, A.P. Circle, Hyderabad.
3. The General Manager, Telecom District, Hyderabad.
4. One copy to Mr. K. Venkateswara Rao, Advocate, CAT., Hyd.
5. One copy to Mr. V. Raghavarao, Addl. CGSC., CAT., Hyd.
6. One copy to O.T.O.(A), CAT., Hyd.
7. One duplicate copy.

err

27/10/1982
II COURT

TYPED BY
COMPARED BY

CHECKED BY
APPR VED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN : M(A)

AND

THE HON'BLE SHRI G.S. JAI PARAMESHWAR :
M(J)

DATED: 17/9/82

ORDER/JUDGMENT

M.A./P.A./C.P.N.C.

in
O.A. NO. 53/97

ADMITTED AND INTERIM DIRECTIONS
ISSUED

ALLOWED

DISPOSED OF WITH DIRECTIONS

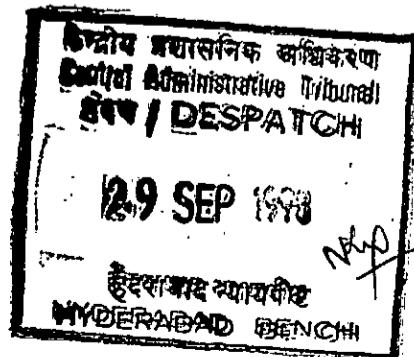
DISMISSED

DISMISSED AS WITHDRAWN

ORDERED/REJECTED

NO ORDER AS TO COSTS

YLR



IN THE CENTRAL ADMINISTRATIVE TRIBUNAL AT :: HYDERABAD

M.A.NO.

38 OF 1996

O.A.S.R.No. 6198 OF 1996

Between:-

1. Y. Madhusudhan Rao.
2. P. Srinivas.
3. P. Suvarchala Sasikiran.
4. G. Md. Iqbal.
5. Sk. Ghous Ahamed.

... APPLICANTS

And

1. Union of India, rep. by the Secretary to the Government of India, Department of Telecommunication, New Delhi.
2. The Chief General Manager, Telecommunication, A.P. Circle, Hyderabad.
3. The General Manager, Telecom District, Hyderabad.

... RESPONDENTS

BRIEF FACTS OF THE CASE:-

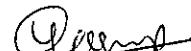
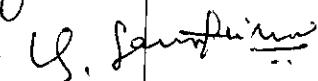
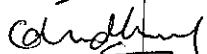
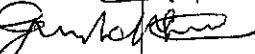
1. We are the 5 applicants herein and as such we are well acquainted with the facts of the case.
2. We submit that we are all working as T.T.As. in the Department of Telecommunications. The relief sought for is same. The cause of action is one and the same and respondents are same.

RELIEF:- It is therefore prayed that this Hon'ble Tribunal may be pleased to permit us to file single O.A. on behalf of all of us and pass such other order or orders as this Hon'ble Tribunal may deem fit and proper in the circumstances of the case.

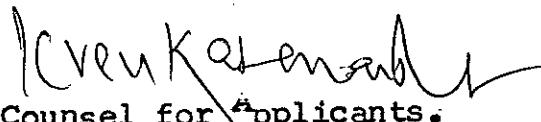
VERIFICATION

We, the undersigned 5 applicants, do hereby solemnly and sincerely affirm that the contents in the above paras are true to our personal knowledge and legal advice from our self & we have not suppressed any material facts.

Hyderabad,
Dated :

(1) (2) (3) P. U. Sasikiran (4) (5) 

Signature of the Applicants


Counsel for Applicants.

fv 40

Gardentake to pay
individual counsel
if so ordered by
L.L.P. Tribunal
hereas

Prakash
Amar

Single or Petition

IN THE CENTRAL ADMINISTRATIVE TRIBU-
NAL AT :: HYDERABAD,

M.A.NO.

OF 1996

in



PETITION FILED UNDER SEC.4(5)(a),
OF CAT PROCEDURE CODE

Recd
12/12/96
P. Venkateswara Rao

Mr. K. Venkateswara Rao,
Counsel for the Applicants.

May 5th
2007
21/97

u/ORIGINAL

M.A. 38/97 in O.A. SR. 4198/96.

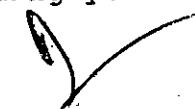
10-01-97.

Heard Mr.K.Venkateswara Rao
for the applicants and Mr.V.Rajes-
wara Rao for the respondents.

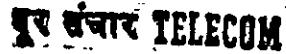
The MA is not opposed. Under the
circumstances referred to, the MA is
allowed as prayed for. Register the
CA.

MA is ordered accordingly.


HBSJP
M(J)


HRRN
M(A)

THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH.



M.A. No. 38 | 1997

IN
O.A. No. 4198 | 1996

Singh OA Petition

Mr. K.Venkateswara Rao
COUNSEL FOR THE APPLICANTS

AND

Mr. _____

Sr. Addl. Standing Counsel for
C.C. Rlys.